PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF

Shin Ho Petrochemical (India) Limited

Registered Office - Ammullavoyil Village, Andarkuppam Post, Manali New Town, Chennai 600103

This Public Announcement ("PA") is being issued by Stratcap Securities (India) Private Limited ("Stratcap" or the "Manager to the Offer"), on behalf of, Supreme Petrochem Ltd (hereinafter referred to as "SPL" or the "Acquirer") to the Equity Shareholders of Shin Ho Petrochemical (India) Limited (hereinafter referred to as "SHPIL" or the "Company" or the "Target Company"), pursuant to provisions of Regulations 10 and 12 in compliance with the Securities & Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 (hereinafter referred to as "Regulations") and subsequent amendments thereto.

1. THE OFFER

a. This offer (the "**Offer**") is being made by Supreme Petrochem Ltd, having its registered office at 612, Raheja Chambers, Nariman Point, Mumbai - 400021, Maharashtra, to the equity shareholders of Shin Ho Petrochemical (India) Limited.

b. On 20th March, 2006, the Acquirer has entered into a Share Purchase Agreement (hereinafter referred to as "**SPA**") with the existing promoter i.e. S H Chemical Co Limited, Rep. of Korea (**"the Seller"**) of the Target Company to acquire from them 64,87,800 equity shares representing the 55% of the total Issued and Subscribed Capital and 55% of total Voting Share Capital of the Target Company at a price of Rs 3.85/- (Rupees Three and Eighty Five Paise Only) **["Negotiated Price"]** per equity share, payable in cash and to acquire the control of the Target Company coupled with change in management and control.

c. The salient features of the SPA are:

i) The total consideration payable as per SPA is Rs 250 lacs to acquire 64,87,800 equity shares of the Target Company at a price of Rs 3.85/- per equity share. The Acquirer will also advance Rs 90 lacs to the Target Company for settlement of amounts due from the Target Company to the Seller.

ii) Within 20 days of the effective date (date of execution of the SPA), the Seller shall deliver to the Escrow Agent, delivery instruction slips, where the shares are in dematerialized form, duly signed by it. Simultaneously with the delivery of the delivery instruction slips, the Acquirer shall deliver to the Escrow Agent pay orders towards amounts payable under the SPA. These sums shall be dealt with by the Escrow Agent in terms of the Escrow Agreement.

iii) The Seller shall file with Reserve Bank of India ("RBI"), not later than 5 days of date of SPA, all necessary or appropriate notifications or applications required to obtain the consent of RBI and to consummate the transaction

iv) The Seller shall cause the present directors of the Company to execute and deliver to the Acquirer, at or prior to closing a letter of resignation (effective as of the Closing Date) from his or her position as director of the Company with waiver by such directors of any right or claim, actual or contingent arising out of, relating to or based upon such resignation, against the Company.

v) The Acquirer, after induction on the Board, shall have the name of company changed within a period as reasonably practicable but not later than 180 days, the Acquirer shall not use any word and also form any company with a name resembling or similar to the word "Shin Ho" at any time in future.

vi) The Seller represents and warrants that within 120 days from the Closing date the Seller shall provide all technical information in the usual and proper manner as the Seller would do in a normal case to increase the installed capacity from 6000 TPA to 12,000 TPA and also make arrangements to dismantle, pack and ship the old screen, reactor with agitator to the company.

vii) This transaction involving transfer of 55% with change in management and control of Target Company is subject to compliance with the provisions of SEBI (SAST) Regulations, 1997. The parties hereto unconditionally and irrevocably agree that the execution, delivery and performance of SPA is subject to compliance with the provisions of SEBI (SAST) Regulations, 1997 and in case of non-compliance of any provisions of this regulation, the SPA for such sale of shares shall not be acted upon by Seller and Acquirer.

d. As on the date of this PA, the Acquirer does not hold any equity shares in SHPIL. The Acquirer has not acquired any shares of SHPIL during last 12 months preceding the month of this PA.

e. The Acquirer is now making Open Offer in terms of the SEBI (SAST) Regulations, 1997 to the fully paid equity shareholders of SHPIL to acquire upto 23,59,200 equity shares representing 20% of the total equity shares capital of the Company and 20% of the total voting capital of the Target Company at a price of Rs 5.85/- per equity share payable in cash (the "**Offer Price**").

f. The Offer is not subject to any minimum level of acceptance from the Shareholders of the Company.

g. Other than the Acquirer, no other person is acting in concert with the Acquirer for the offer in terms of Regulation 2(1)(e) of the Regulations.

h. This is not a competitive bid.

i. The offer is not as result of Global Acquisition resulting in indirect acquisition of Target Company.

j. The Manager to the Offer i.e. Stratcap Securities (India) Private Limited does not hold any share in the Target Company as on the date of PA. They declare and undertake that they shall not deal in the shares of the Target Company during the period commencing from the date of their appointment as Manager to the Offer till the expiry of 15 days from the date of closure of offer.

2. THE OFFER PRICE

Justification of Offer Price

a. The equity shares of SHPIL are listed on Bombay Stock Exchange Ltd ("**BSE**") and Madras Stock Exchange Ltd ("**MSE**").

b. The Equity Shares of SHPIL are frequently traded in terms of Explanation (i) to Regulation 20(5) of the Regulations during the 6 months (i.e. during the months September, 2005 to February, 2006) period preceding this Public Announcement at BSE, hence the Offer Price is determined in accordance with the requirement of Regulation 20(4) of the Regulations. (source: www.bseindia.com)

c. The Offer Price of Rs 5.85 /- per fully paid up equity share of SHPIL is justified in terms of Regulation 20(4) of the Takeover Regulations since the same has been determined after considering following facts:

1.	Negotiated price	Rs. 3.85
2.	Highest price paid by the Acquirer for acquisition including a public or right or a preferential issue during the period of 26 weeks prior to PA	NIL
3.	Share price data of SHPIL on BSE, where it is frequently traded, is as under:	
	i) The average of the weekly high and low of the closing prices of the shares of SHPIL during the 26 weeks preceding the date of announcement	Rs. 5.81
	ii) The average of the daily high and low of the shares of SHPIL during the 2 weeks preceding the date of announcement.	Rs. 4.99

d. Since the shares of SHPIL are frequently traded on the BSE and the Offer Price of Rs 5.85/- per share is the highest as per above-mentioned criteria, in the opinion of the Manager to the Offer and Acquirer, the Offer Price of Rs 5.85/- is being justified in terms of Regulation 20(4) of the Takeover Regulations.

3. INFORMATION ABOUT ACQUIRER

a. Supreme Petrochem Ltd, was incorporated on 14th December, 1989 and obtained Certificate of Commencement of Business on 13th February 1990. It has its registered office at 612, Raheja Chambers, Nariman Point, Mumbai - 400021, Maharashtra. It commenced manufacturing Polystyrene in October 1995 at its facilities located at Village Amdoshi, Wakan Roha Road, Taluka Roha, District Raigad, Maharashtra – 402106.

b. SPL was promoted by The Supreme Industries Limited and R Raheja Investments Pvt Limited holding 29.67% each and have an aggregate holding of 59.34%. The present Directors of SPL are Mr M. P. Taparia, Mr Rajan B. Raheja, Mr Aziz Parpia, Mr B. L. Taparia, Mr Satish Raheja, Mr Shivratan J. Taparia, Mr Hasmukh Shah, Mr M. S. Ramachandran, Mr R. Kannan (ICICI Bank Ltd. Nominee) and Mr Manoj Chhabra (Alternate Director to Mr Satish Raheja).

c. SPL is a listed public company and its shares are presently traded on BSE and NSE. SPL has opted for delisting of shares from Delhi Stock Exchange, Ahmedabad Stock Exchange and Calcutta Stock Exchange. It has received the approval from Delhi and Ahmedabad Stock Exchange, however approval from Calcutta Stock Exchange is awaited.

d. The financial performance of SPL is as follows:

(In Lacs)

Particulars	12 months ended 30 June, 2004	12 months ended 30 June, 2005	6 months ended 31 December, 2005
	Audited	Audited	Audited
Total Income	109,086	135,043	64,596
Profit After Tax	1,893	3,661	1,369
Total Net Worth	11,810*	14,224	15,614
Return on Net Worth (%)	16.03	25.74	8.77**
Book Value per share (Rs)	12.11	14.59	16.01
Earnings per share (Rs)			
Basic	2.02	3.75	1.40**
Diluted	1.69	3.51	1.13**

** Excludes allotment money in arrears to the extent of Rs1.90 Lacs ** Not Annualised*

e. SPL and its promoters are in compliance with listing requirements and Chapter II of SEBI (SAST) Regulations, 1997. There had been delay by SPL with the requirements under Chapter II of the SEBI (SAST) Regulations, 1997 from 1997 to 2001. However it had availed of the SEBI (Regularisation) Scheme, 2002 and accordingly made a payment of Rs. 50,000 as penalty to SEBI for the delay in compliance of Chapter II of Regulations. From 2002 onwards, SPL has been regular with the requirements under Chapter II of the SEBI (SAST) Regulations, 1997.

f. The total net worth of Supreme Petrochem Ltd as on 31st December, 2005 is Rs 15,614 lacs appx.
M/s Parikh & Shah, Chartered Accountants (Membership No. 7878) having their office at Bhupati Chambers, Mathew Road, Opera House, Mumbai - 400004 (Telephone No. 022-23630269, Fax No. 022-23618472) have certified vide their certificate dated 21st March, 2006 that the net worth of Supreme Petrochem Ltd is Rs.15,614 lacs appx. (Rupees Fifteen Thousand Six Hundred and Fourteen Lacs Only) as on 31st December 2005.

g. There is no person acting in concert with the Acquirer in terms of Regulation 2(1)(e) of the SEBI (SAST) Regulations in relation to this Offer.

4. Information of the Target Company - Shin Ho Petrochemical (India) Limited

a. SHPIL was originally incorporated as Shin – A Chemical (India) Private Limited on 31st July, 1989 and later on converted into Deemed Public Limited Company as per Sec 43A of the Companies Act, 1956 on 24th February 1992. Subsequently it changed its name to Shin Ho Petrochemical (India) Limited vide fresh Certificate of Incorporation consequent upon change of name, dated 17th June, 1996. It has its Registered Office & Works at Ammullavoyil Village, Andarkuppam Post, Manali New Town, Chennai - 600103.

b. The company was promoted by Nava Bharat Ferro Alloys, TIDCO and S H Chemical Co. Limited, Korea (formerly known as Shin Ho Petrochemical Co Limited, Korea). The present Directors of the Company are Mr. Young Soo Kim, Mr Choong Sik Lee, Mr Gyu Eok Hwang, Mr Dal Seon Oh, Mr Gowri R Shanker and Mr B. Ramakrishnan.

c. The Authorised Share Capital of the Company as on the date of SPA is Rs. 12,00,00,000/- divided in to 1,20,00,000 Equity Shares of Rs 10/- each. The Issued, Subscribed and Paid-up Share Capital is Rs. 11,79,60,000/- comprising of 1,17,96,000 fully paid-up Equity Shares of Rs. 10/-each. There are no partly paid up shares.

d. The Equity Shares of the Company are listed on Bombay Stock Exchange Limited, Mumbai (BSE) and Madras Stock Exchange. The equity shares are frequently traded on the BSE in terms of explanation (i) to Regulation 20(5). There is no trading at Madras Stock Exchange Ltd.

e. The Target Company is presently engaged in the business of manufacture, distribution, marketing of Expandable Polystyrene Resin under a technical and financial collaboration with S H Chemical Co Limited, Rep. of Korea.

f. The financial performance of SHPIL is as follows:

(In Lacs)

Particulars	12 months ended 30 June, 2004	12 months ended 30 June, 2005	6 months ended 31 December, 2005
	Audited	Audited	Certified
Total Income	2,011	1,610	1,005
Profit After Tax	(253)	(154)	(218)
Total Net Worth*	797	643	425
Return on Net Worth (%)	(31.74)	(23.95)	(51.29)**
Book Value per share (Rs)	6.76	5.44	3.60
Earnings per share (Rs)	(2.15)	(1.31)	(1.85)**

** Net Worth excludes Revaluation Reserve on Freehold Land ** Not Annualised*

g. There are no outstanding instruments in the nature of warrants/fully convertible debentures/ partly convertible debentures etc. which are convertible into equity at any later date. There are no shares under lock-in period. There has been no merger/ de-merger or spin off in the Company during the past three years.

h. SHPIL is regular in compliance with the provisions of the listing agreement. However, there was delay in compliance with the regulation 6(2), 6(4) for 1997 and 8(3) for the periods 1998, 1999, 2001 as per SEBI Letter dated 16th November 2004 of Chapter II of the SEBI (SAST) Regulations, 1997. Thereafter, it has been regular in compliance with the SEBI (SAST) Regulations, 1997.

5. Purpose of Acquisition, Offer and Future Plans about Target Company

a. This Offer is being made pursuant to provisions of Regulation 10 and 12 and in compliance with the SEBI (SAST) Regulations, 1997 (hereinafter referred to as "Regulations") and subsequent amendments thereto to the shareholders for the purpose of acquisition of 20% of the total Equity Capital. After proposed offer and transfer of shares proposed to be acquired under Para 1(b), the Acquirers will achieve substantial acquisition of the shares and voting rights accompanied with change in control and management of the Target Company.

b. The Acquirer have entered into SPA on 20th March, 2006 to acquire 64,87,800 (Sixty-four Lacs, Eighty-Seven Thousand and Eight Hundred) fully paid-up equity shares representing 55% of the total paid-up equity share capital and 55% of the total voting equity share capital of SHPIL from the Promoter Seller, thus triggering the SEBI (SAST) Regulations, 1997. The transfer of such shares shall take place upon fulfillment of conditions mentioned in the SPA, including receipt of SEBI approval to this Offer, as per provision of SEBI Regulations.

c. The Acquirer intends to expand the current business by adding an additional product to its existing line of product through acquisitions of shares coupled with management control of the Target Company and utilise its own marketing capabilities and tap necessary synergies by combination of the businesses.

d. As on date of announcement, the Acquirer does not have any plans to dispose of or otherwise encumber any assets of the Company in the succeeding two years from the date of the closure of the offer, except in the ordinary course of business with the prior approval of the shareholders of the Company.

6. Statutory Approvals

a. The Offer is subject to the compliance of the terms and conditions and reporting requirements under the Foreign Exchange Management Act, 1999 (FEMA) for the acquisition of equity shares by the Acquirers from the Non residents under the Offer.

b. No approval from any Bank/Financial Institution is required for the purpose of this Offer, to the best of the knowledge of the Acquirer and no statutory approvals are required to the best of the knowledge of the Acquirers to acquire the shares that may be tendered pursuant to the Offer. If any other statutory approvals become applicable at a later date, the offer would be subject to such statutory approvals.

c. Subject to the receipt of statutory approval, the Acquirer shall complete all procedure relating to the Offer including payment of consideration within a period of 15 days from the Offer Closing Date to those shareholders whose share certificates and/or other documents are found valid and in order and are approved for acquisition by the Acquirer. In case of delay in receipt of any statutory approval, if any, SEBI has power to grant extension of time to the Acquirer for the payment of the consideration to the shareholders subject to the Acquirer agreeing to pay interest as directed by SEBI under Regulation 22(12). If the delay occurs due to willful default of the Acquirer in obtaining the requisite approval, if any, Regulation 22(13) will become applicable.

7. Delisting Option to the Acquirer

Pursuant to this offer, the provisions of Regulation 21(3) of the SEBI (SAST) Regulations, 1997 are not attracted.

8. Financial Arrangements

a. Acquirer has adequate financial resources and made firm financial arrangements to fulfill the obligations under the open offer. No borrowings from Bank/Financial Institution are being made for the purpose. The funds to be utilised will be domestic and not a foreign fund.

b. The maximum purchase consideration payable by Acquirer assuming full acceptance of offer is Rs 1,38,01,320 i.e. 23,59,200 fully paid equity shares at a price of Rs 5.85/- per equity share (the "**Offer Price**") payable in cash subject to the terms and conditions mentioned hereinafter.

c. The Acquirer have created an Escrow Account of Rs.34,51,000 (being more than 25% of the consideration payable) in the form of cash deposit with HDFC Bank Limited, Fort Branch, Mumbai. The Manager to the Offer has been duly authorised by the Acquirer to realize the value of escrow account in terms of the Regulation.

d. M/s Parikh & Shah, Chartered Accountants (Membership No. 7878) having their office at Bhupati Chambers, Mathew Road, Opera House, Mumbai - 400004 (Telephone No. 022-23630269, Fax No. 022-23618472) have certified vide their certificate dated 21st March, 2006 that sufficient resources are available with the Acquirer to fulfill its obligations under the Offer. Based on this, the Manager to the Offer has satisfied itself about the firm arrangement through verifiable means are in place and the Acquirer has adequate financial resources to meet the obligation under the offer.

e. The Manager to the Offer confirms that the firm arrangements for funds and money for payment through verifiable means are in place to fulfill offer obligations.

9. Other Terms of the Offer

a. The Letter of Offer together with the Form of Acceptance cum Acknowledgement shall be mailed to the shareholders of Target Company (except to the Acquirer and Parties to SPA) whose names appear on the Register of Members of the Target Company at the close of the business on Monday, 17th April 2006 (the Specified Date).

b. Beneficial owners (holders of shares in dematerialised Form) who wish to tender their shares will be required to send their Acceptance Form along with a photocopy of the delivery instruction in " Off-market" mode or counterfoil of the delivery instruction in "Off-market" mode, duly acknowledged by the Depository Participant ("DP") in favour of the special depository account, to the Registrar to the Offer - **M/s Karvy Computershare Private Limited** on or before the close of the Offer i.e. no later than 3rd June, 2006 so as to reach the Registrar on or before close of the business hours, i.e. no later than 4:00 pm in accordance with the instructions to be specified in the Letter of Offer and in the Form of Acceptance. The credit for the delivered shares should be received in the special depository account on or before close of the Offer i.e. no later than 3rd June, 2006.

c. Shareholders holding equity shares in physical form and who wish to tender their shares will be required to send the Acceptance Form, original share certificate/s and transfer deed/s, duly signed, to the Registrars in an envelope subscribing the same with *"Shin ho Petrochemical (India) Limited – Letter of Offer"* either by hand delivery or by Registered Post/Courier on or before the close of the Offer, i.e. no later than 3rd June, 2006 so as to reach the Registrar on or before close of the business hours, i.e. no later than 4:00 pm in accordance with the instructions to be specified in the Letter of Offer.

d. Beneficial owners having their beneficiary accounts with CDSL have to use inter-depository instruction slip for the purposes of crediting their shares in favour of special depository account.

e. The Acquirer has appointed M/s Karvy Computershare Private Limited as the Registrar to the Offer (the "Registrar"). The Registrar has opened a special depository account with details as follows:
DP Name: HDFC Bank Limited
DP ID: IN301151
Client ID: 21777410
Account Name: SHPIL – Escrow Demat A/c
Depository: National Securities Depository Limited (NSDL)

f. All owners of shares registered or unregistered (except the Acquirer and Parties to SPA) who own the shares at any time prior to the closure of the offer are eligible to participate in the offer. Unregistered owners/ shareholders who have not received Letter of Offer can send their application in writing, on a plain paper stating the Name, Address, Number of Shares held, Number of Shares offered to, Distinctive Numbers, Folio No., together with documents stated above so as to reach the Registrar to the Offer on or before closure of offer. In case of unregistered owners, the same should be accompanied by a copy of the contract note issued by the broker through whom they acquired their shares. No indemnity is required from the unregistered owners.

g. The following collection centres of Karvy Computershare Private Limited would remain open during normal business hours, Monday to Saturday 11:00 a.m. to 4:00 p.m.

Sl.	Collection Centre	Address of Collection Centre	Contact Person	Phone No.	Fax	Mode of delivery
1.	Mumbai (Andheri)	7, Andheri Industrial Estate, Off. Veera Desai Rd, Andheri West, Mumbai 400 053	Vishakha Shringarapure	022-26730799	022-26730152	Hand Delivery
2.	Mumbai (Fort)	16-22 Bake House Maharashtra Chmb. Of Comm. Lane, Opp. MSC Bank, Fort Mumbai – 400 023	Nutan Shirke	022-56382666	022-56331135	Hand Delivery
3.	Chennai	No. 33/1, Venkatraman Street, T. Nagar, Chennai - 600017	Gunashekhar	044-28151793 / 1794 / 4781	044-28153181	Hand Delivery
4.	Hyderabad	Karvy House, 46, Avenue 4, Street No 1, Banjara Hills, Hyderabad 500 034	A. Anitha	040-23312454	040-23311968	Hand Delivery/ Regd. Post
5.	New Delhi	105-108, Arunachal Bldg, 19, Barakhamba road, Connaught Place, New Delhi 110 001	Michael George	011-23324401	011-23310616	Hand Delivery

h. The Registrar to the Offer will hold in trust the shares, Form of Acceptance cum Acknowledgement, if any, and the transfer form(s) on behalf of the shareholders of the Target Company, who have accepted the offer, until the cheques/drafts for the consideration and/or the unaccepted shares/share certificates are dispatched/returned.

i. Unaccepted Share Certificates, transfer forms and other documents, if any, will be returned by Registered Post to the sole/ first shareholder at the shareholders/ unregistered owners' sole risk. Unaccepted shares held in dematerialised form will be credited back to the beneficial owner's depository account with the respective depository participant as per the details furnished by the beneficial owner in the Acceptance Form.

j. Shares, if any, that are subject matter of litigation wherein the shareholder(s) may be precluded from transferring the shares during the pendency of the said litigation are liable to be rejected in case directions/ orders regarding these shares are not received together with the shares tendered under the offer. The Letter of Offer in some of these cases, wherever possible, would be forwarded to the concerned statutory authorities for further action at their end.

k. In case the shares tendered in the open offer are more than the shares agreed to be acquired by the Acquirer, the Acquirer shall accept all valid applications received from the shareholders on a proportional basis in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non marketable lots.

l. The payment of acquisition of shares shall be made by the Acquirer in Cash through a Account Payee Cheque/ Demand Draft/Pay Order at the shareholders sole risk to the equity share holders of SHPIL whose equity share certificates and other documents are found in order and accepted, within 15 days from the date of closing of the Offer. Provided that where the Acquirer are unable to make payment to the shareholders who have accepted the offer before the said period of 15 days due to non-receipt of requisite statutory approval, if any, the SEBI may, if satisfied that non -receipt of requisite statutory approval was not due to any willful default or neglect of the Acquirer or the failure of the Acquirer to diligently pursue the application for such approval, grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest to the Shareholders for delay beyond 30 days, as may be specified by the SEBI from time to time.

m. In accordance with Regulation 22(5)(A) of the Regulations, shareholders who have tendered requisite documents in terms of Public Announcement and Letter of Offer shall have option to withdraw acceptance tendered upto 3 working days prior to the offer closing date. The withdrawal option can be exercised by submitting the form of withdrawal (separately enclosed with the Letter of Offer) and the copy of acknowledgment received from the Registrar to the Offer while tendering the acceptance together with following details: name, address, distinctive no., folio no., no. of shares tendered / withdrawn.

10. Schedule of Activities pertaining to the Offer

ACTIVITY	DAY & DATE
Specified Date (for the purpose of determining the names of shareholders to whom the Letter of Offer would be sent)	Monday, 17th April 2006
Last date for Competitive Bid	Friday, 14th April 2006
Date by which Letter of Offer to be posted to the shareholders.	Saturday, 6th May 2006
Date of Opening of the Offer	Monday, 15th May 2006
Last date for revising the Offer Price / Number of Shares	Wednesday, 24th May 2006
Last date up to which shareholders may withdraw	Tuesday, 30th May 2006
Date of Closure of the Offer	Saturday, 3rd June 2006
Date by which acceptance/ rejection would be communicated and the corresponding payment for the acquired shares and/ or the unaccepted shares/ share certificates will be dispatched/ credited.	Saturday, 17th June 2006

11. General Conditions

a. Shareholders who have accepted the offer by tendering the requisite documents, in terms of the Public Announcement/Letter of Offer, can withdraw the same upto three working days prior to the date of the closure of the offer i.e. Tuesday, 30th May 2006 by filling the withdrawal form attached therewith. The withdrawal form is also available in the SEBI website (http://www.sebi.gov.in/).

b. The Acquirer can revise the price upwards upto 7 working days prior to the date of closure of the offer i.e. Wednesday, 24th May 2006, and revision, if any, in the offer price, will be announced by way of an announcement in the same newspaper in which this PA has appeared and same price would be paid to all shareholders who tender their shares in the offer.

c. Pursuant to Regulation 13 of the Regulations, the Acquirer has appointed Stratcap Securities (India) Private Ltd. As Manager to the Offer and Karvy Computershare Private Limited as the Registrar to the Offer.

d. If there is competitive bids:

i. The public offer under all the subsisting bids shall close on the same date.

ii. As the offer price cannot be revised during 7 working days prior to the closing date of the offers/ bids, it would be therefore, in the interest of shareholders to wait till the commencement of that period to know the final offer price of each bid and tender acceptance accordingly.

e. The Acquirer, SPL, the Seller, SHPIL and the Company are not prohibited by SEBI from dealing in securities in terms of directions issued under section 11B of SEBI Act.

f. The Acquirer accepts full responsibility for the information contained in this Announcement and also for the obligations of the Acquirer as laid down in SEBI Takeover Regulations and subsequent amendments made thereto.

g. For further details please refer to the Letter of Offer and the Form of Acceptance cum Acknowledgement. This Public Announcement and the Letter of Offer together with Form of Acceptance cum Acknowledgement would also be available on SEBI's website at http://www.sebi.gov.in/. Eligible persons to the Offer may also download a copy of the Letter of Offer and Form of Acceptance cum Acknowledgement from the said website from the offer opening Date i.e. Monday, 15th May 2006 and apply in the same.

MANAGER TO THE OFFER

Strategic
Financial Excellence

STRATCAP SECURITIES (INDIA) PRIVATE LIMITED
(A wholly owned subsidiary of **Strategic Capital Corporation Limited**)
Strategic House, 44, Mint Road, Fort,
Mumbai – 400001.
Tel.: (022) 56349946-49, Fax: (022) 22642393
Email: info@strategicindia.net
Contact Person: Anil Bhattar

Date: 23rd March, 2006
Place: Mumbai

For and On behalf of Board of Supreme Petrochem Ltd